

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2167/2018

New Delhi, this the 30th day of November, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Vinay Kumar Tiwari

Loco Pilot Goods,

Age 40 years, Group 'A'

S/o Suresh Kumar Tiwari

R/o 104. Krishna City

Lalkuan, GT Road

Ghaziabad, UP-201 002.

... Applicant

(By Advocate: Shri Ajit Kakkar)

VERSUS

1. Union of India through
The Secretary, Ministry of Railways
Rail Bhavan, Raisina Road
Rajpath Area Central Secretariat
New Delhi, Delhi – 110 001.

2. The General Manager
Northern Railway
Baroda House
New Delhi – 110 001.

3. Sr. D.P.O.
DRM Office, Northern Railway
Staright Entry Road
New Delhi – 110 055. ...Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant for some time.

2. At the outset, the learned counsel for the applicant, Shri Ajit Kakkar states that the applicant will be satisfied if his

representation dated 26.12.2017 (Annexure A-1) is decided by the respondents in an appropriate manner.

3. In view of the limited prayer made by the learned counsel, without going into the merits of the case, the respondents are directed to consider the representation dated 26.12.2017 of the applicant for consideration of pension under CCS (Pension) Rules, 1972, as per rules by taking into account all the points raised by the applicant in his representation.

4. This may be done by way of passing a reasoned and speaking order within a span of three months from the date of receipt of a certified copy of this order. The OA is, accordingly, disposed of, at the admission stage itself.

**(Praveen Mahajan)
Member (A)**

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